

SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)

LAST DATE OF TENDER : 08.06.2015

No.Veh./Con./14/SCI(AM)

Dated : 18.05.2015

AUCTION NOTICE FOR SALE OF USED VEHICLES

The Registry of the Supreme Court of India will be auctioning six Ambassador Cars (DL 3C AS – 0001 to DL 3C AS - 0006) of the year 2010 model on **"AS IS WHERE IS BASIS" on 10th June, 2015 at 11.00 a.m** in the Supreme Court Registry. For inspection and other details in respect of the said vehicles interested parties can contact Mr. K.R Malhotra, Assistant Registrar (Transport) (Telephone No. 23381551 & 23112367) on any working day between 10.00 A.M to 05.00 P.M.

TERMS AND CONDITIONS

1 The auction of all the vehicles will be held one by one, and not as a single lot. The bid will be confirmed in favour of the person quoting the highest rate in respect of that vehicle. The auction will be held in the Supreme Court Complex.

2 **Only those bidders shall be eligible for bidding, who deposit refundable amount of Rs. 2,000/- (Rupees Two thousand only) by way of demand draft / pay order drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as Earnest Money with the Branch Officer, Admn. Material on or before 08th June, 2015 upto 04.00 p.m.** writing their name, address, telephone/ mobile no. on the reverse side of the demand draft / pay order which will be refunded to the unsuccessful bidders on the spot. The person interested to bid should bring proof of his identity so that he could show the same to the Reception Officer for issue of Entry Pass. A person who deposits the aforesaid amount as earnest money for particular car will be eligible to bid for more than one car subject to the payment of money as mentioned in clause 5.

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3.1 To be eligible for bidding, the Bidder shall alongwith depositing the earnest money for particular (make of) vehicle, submit Written Bid/bids in closed cover in Proforma (Annexure 'A') for such number of vehicle/s of the particular make, which he proposes to purchase. The Written Bid/s shall not be less than the reserve price of the vehicle/s, as mentioned in clause 9, but may be more than that.

3.2 Before start of auction of each vehicle, closed cover bids received for the vehicle shall be opened and declared.

3.3 At the time of auction, no bidder shall be permitted to bid for vehicle for an amount less than the reserve price of the particular vehicle as mentioned in clause 9 or the highest written bid received, whichever will be more.

3.4 The Bidder would be eligible to bid for other more than one vehicle of the same make, subject to the payment of money as mentioned in Clause 5 and further subject to the condition that he has submitted such number of bids as he proposes to bid and further that the bid shall not be less than the reserve price or written bid submitted, if any, in relation to that vehicle.

3.5 It is obligatory on each bidder that one person who desires to purchase more than one car, should quote for such number of vehicles in that category in Annexure 'A' enclosed herewith. Bidder is required to submit separate sealed cover written bids for each of the vehicles willing to quote/offer their price. Bidder shall however be permitted to participate in auction-cum- bid for remaining vehicles even if he/she has not submitted written bid for those vehicles provided that earnest money deposited by them for one vehicle is available in terms of clause 5 below. Vehicle to the successful bidder shall be released only after depositing full and final payment by him/her in the Registry.

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4 Auction for only one vehicle will be taken up at a time and each participant will be permitted to offer his highest rate over and above the reserve price or highest written bid received for the vehicle, whichever is more and the sale will be fixed in favour of the participant offering the highest price for the vehicle. The auction in respect of next vehicle will be conducted only after receiving the 50% amount of highest bid for the previous one vehicle. If the auction is not completed on that day upto 4 p.m the same will be continued on the next working day commencing at 11 a.m till all the vehicles are sold in auction. If there is no bidder for any one vehicle, the next one will be put for auction.

5 50% of the bid amount is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of cash/ demand draft/ pay order after adjusting the Earnest Money already deposited as referred in clause 2 above for particular make if the bidder does not wish to bid for any further vehicle of same make. If he/she proposes to participate in any further auction, after successful auction of a vehicle, the earnest money will be carried forward, till he/she proposes not to participate in auction for any further vehicle. If the amount is not deposited, the earnest money will be forfeited and that vehicle will be put in auction again and the bidder will be barred from participating in auction for any other vehicle.

6 On final acceptance of the bid, the remaining 50% amount is to be deposited by the highest bidder within one week of communication of the acceptance to him, failing which 50% amount already deposited shall stand forfeited and vehicle will be sold in auction. On such deposit, the vehicle will be handed over to such person.

7 The Registry will deal with the bidders directly and no middlemen/ agents/ commission agents etc. should be asked by the bidders to represent their cause and they will not be entertained by the Registry. At the bidding, any bidder/s trying to form cartel with other bidders to otherwise influence the bidding process may be evicted and his/their earnest money may be liable to be confiscated.

8 Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the entire money already deposited by him shall stand forfeited.

9 The reserve price is mentioned below against each car :-

SI No.	Registration No.	Reserve price
1	DL 3C AS – 0001	Rs. 30,000/-
2	DL 3C AS – 0002	Rs. 30,000/-
3	DL 3C AS – 0003	Rs. 30,000/-
4	DL 3C AS – 0004	Rs. 35,000/-
5	DL 3C AS – 0005	Rs. 15,000/-
6	DL 3C AS – 0006	Rs. 30,000/-

10 The Registry, in its discretion, reserves the right to reject or accept any or all the bids, partly or completely, at any time without assigning any reason therefor. The decision of the Committee of Officers conducting the auction shall be final.

11 It shall be presumed that the bidder has fully inspected the cars before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of any defect in the vehicle.

12. The officers /staff of the Supreme Court of India and their family members shall not be permitted to participate in the auction.

13. The successful bidder shall get the vehicle transferred in his name as per rules, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for registration of the vehicles, and will have no liability whatsoever after the delivery of vehicle to the successful bidder.

(RAKESH SHARMA)
DEPUTY REGISTRAR (PR)
18 -05-2015

Encl : Annexure 'A'

LAST DATE OF TENDER : 08.06.2015

PROFORMA

1. Name : -----
2. Address : -----
with Email -----

3. Telephone No.: -----

Mobile No. :-

4. Registration Nos. and price offered for particular vehicles for which written bid submitted (in any case not less than the reserve price as mentioned below, but may be more than that).

SI No.	Registration No.	Reserve price	Offered price
1	DL 3C AS – 0001	Rs. 30,000/-	
2	DL 3C AS – 0002	Rs. 30,000/-	
3	DL 3C AS – 0003	Rs. 30,000/-	
4	DL 3C AS – 0004	Rs. 35,000/-	
5	DL 3C AS – 0005	Rs. 15,000/-	
6	DL 3C AS – 0006	Rs. 30,000/-	

Date : .06.2015

Signature of the participant